

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.601 of 2020

Rajendra Prasad Agrawal @ Rajendar Prasad Agrawal

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner

: Mr. S.K. Murtty, Adv.

For the State

: Mr. Rakesh Ranjan, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: As a last chance, three weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects as pointed out by the office.

(Rajesh Kumar, J.)

Amar/-